

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1046 of 2019

IN THE MATTER OF:

Prayag Polytech Pvt. Ltd.

...Appellant

Vs

Purbanchal Trade and Industries Ltd.

....Respondent

Present:

For Appellant: Mr. Vipul Ganda, Ms. Shreya Jain and Ms. Alexandra Celestine, Advocates

For Respondent: None.

ORDER

06.01.2020 Learned Counsel for the Appellant, as per the order dated 15.10.2019 of this Tribunal, has not taken steps to provide e-mail address of the Respondent although notice was directed to be issued through e-mail by this Tribunal.

Today, Learned Counsel for the Appellant undertakes to provide the e-mail address of the Respondent before the Registry. If the e-mail address of the Respondent is furnished by the Appellant today, the Registry is directed to issue notice to the Respondent to the e-mail address for the hearing on 29.01.2020.

Place the case 'For Admission' on **29th January, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)